

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28TH DAY OF APRIL, 2020/8TH VAISAKHA, 1942

W.P. (C) NO.763 OF 2020

PETITIONER:-

JOSHY K V
AGED 52 YEARS, S/O. VELAYUDHAN,
RESIDING AT KANJIRAPARAMBIL HOUSE,
KARAYAMUTTAM, VALAPAD P.O.,
THRISSUR - 680567.

RESPONDENT:-

THE INCOME TAX OFFICER,
WARD 1 & TPS, GURUVAYOOR, CITY PLAZA,
INCOME TAX OFFICE, WEST NADA,
GURUVAYOOR - 680101.

BY ADV.AMAL DHARSAN
ADV.ADITHYA RAJEEV
ADV.THULASI KRISHNA N.
ADV.AKHIL DARSAN S.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ORDERS ON
28.4.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

BECHU KURIAN THOMAS-----
W.P (C) No.763 of 2020-----
Dated this the 28th day of April, 2020**ORDER**

This writ petition has been brought up during the vacation for the purpose of reviving and extending the stay. According to Sri.Amal Darsan, the learned counsel for the petitioner, this Hon'ble Court had granted an interim stay for a period of one month on 24.02.2020 and posted it to 24.03.2020. However, due to the national lock down, the same did not come up. In view of the order of the Division Bench extending all interim orders till the end of lock down period, he claims that the interim order still continues. However, according to him the Department is not convinced about the existence of the stay by the general direction.

I have heard the learned Standing Counsel for the Income Tax also. It is needless to mention, the order of the Division Bench extending all interim orders was applicable in all its vigour to this case also. In the circumstances of the case and for the purpose of clarification, the stay granted by this Court on 24.02.2020, which expired on 24.03.2020, is revived and extended for a further period

of three months.

Post the writ petition in the first week of June, 2020.

**BECHU KURIAN THOMAS
JUDGE**

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APPENDIX

PETITIONER'S/S' EXHIBITS:

EXT.P1: TRUE PHOTOCOPY OF THE S.142(1) NOTICE DATED 03/09/2019

EXT.P2: TRUE PHOTOCOPY OF THE LETTER DATED 16/09/2019
ACKNOWLEDGED BY THE RESPONDENT

EXT.P3: TRUE PHOTOCOPY OF THE ASSESSMENT ORDER DATED 19/12/2019

RESPONDENT'S/S' EXHIBITS:

NIL

/TRUE COPY/

VPS

PS TO JUDGE